

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**O.A.NO. 188 OF 2021**

**BETWEEN:**

S.Sakthivel,  
Environmental Protection & Anti-Pollution Group,  
s/o P K Subramaniam,  
AlaguVinayakarKovil Street,  
Fairlands, Salem -636 016  
Email ID- [bindusakthi@yahoo.com](mailto:bindusakthi@yahoo.com)  
Ph- 7449212709

**...APPLICANT**

**AND**

**1. MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE (MOEF & CC),**

Rep by its Secretary to the Government,  
Union of India, Indira Parayavaran Bhavan,  
Jor Bagh Road, New Delhi- 110 003

**& 16 Ors.**

**...RESPONDENTS**

**Index to Typeset of Documents by the Respondent No. 11**

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Dated at Chennai on this 31 Day of July, 2023

  
Counsel for Respondent No. 11.

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## SOUTHERN ZONE, CHENNAI

O.A.NO. 188 OF 2021

**BETWEEN:**

S. Sakthivel,  
 Environmental Protection & Anti-Pollution Group,  
 S/o P K Subramaniam,  
 AlaguVinayakarKovil Street,  
 Fairlands, Salem -636 016  
 Email ID- [bindusakthi@yahoo.com](mailto:bindusakthi@yahoo.com)  
 Ph- 7449212709

**...APPLICANT****AND**

- 1. MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE (MOEF & CC),**  
 Rep by its Secretary to the Government,  
 Union of India, Indira Parayavaran Bhavan,  
 Jor Bagh Road, New Delhi- 110 003  
**& 16 Ors.**

**...RESPONDENTS****COUNTER AFFIDAVIT FILED BY THE 11<sup>TH</sup> RESPONDENT**

I, Dr. S. Vasanthamalai, W/o. A. Padmnabhan, aged 64 years, residing at 2/315, Dr. RadhaKrishnan Street, Narayanapuram, Madurai, Tamil Nadu - 625014 do solemnly affirm and state as follows:-

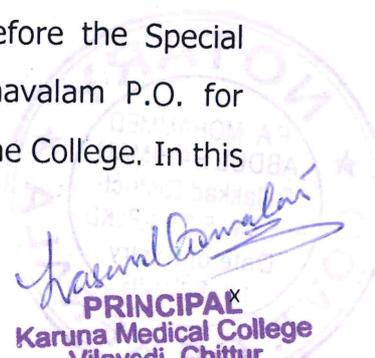
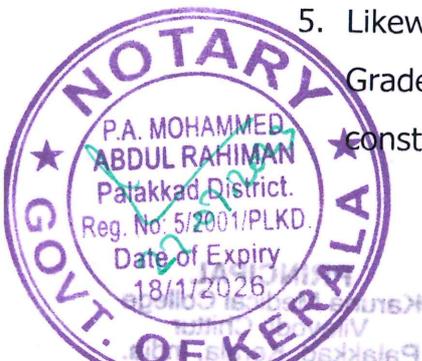
1. I state that I am the Principal of the Karuna Medical College Hospital, 5/391, Vilayaodi P.O., Chittur, Palakkad, Kerala – 678 103 the 11<sup>th</sup> Respondent in

P.A. MOHAMMED  
 ABDUL RAHIMAN  
 Palakkad District.  
 Reg. No: 5/2001/PLKD.  
 Date of Expiry  
 18/1/2026

*S. Vasanthamalai*  
**PRINCIPAL**  
 Karuna Medical College  
 Vilayodi, Chittur  
 Palakkad, Kerala, India.

the above Application. As such I am well acquainted with the facts and circumstances of this case as borne out from the records and I am authorised and competent to swear this counter affidavit on behalf of the 11<sup>th</sup> Respondent.

2. At the outset, it is respectfully submitted that all the application's averments and contentions, save those specifically admitted here under, are denied and nothing shall be deemed to be admitted for the want of traverse.
3. I state that the Karuna Medical College Hospital is situated within the Karuna Medical College Campus, Vilayodi, Perumatty Grama Panchayath, Chittur Taluk, Palakkad District, Kerala State. Both the Karuna Medical College and the hospital is functioning under a charitable trust in the name of Safe Development Alms Trust. The said Trust is registered under the Public Trust Act XIV/1920 in the Year 1993 with its Head Quarters at Melamuri, Pallipuram - Post, Palakkad with the object of providing General Health Care Service to the Public and to plan and execute activities designed to promote Medical and Para Medical Education. Eventually, the College and the Hospital is providing excellent medical services and education.
4. I state that the Karuna Hospital was initially established in the year 2004 and the Karuna Medical College was established following this in the year 2006. In this regard, the approvals were obtained from the then Medical Council of India to establish the Medical College and Consent of Affiliation was obtained from the University of Calicut during the academic year 200506. It is further submitted that the present location of the College is a village which is verdant, serene, still and pollution-free was identified and the necessary approvals were obtained from the appropriate statutory authorities for the establishment of Karuna Medical College Hospital.
5. Likewise, the 11<sup>th</sup> Respondent applied for approvals before the Special Grade Secretary, Perumatty Grama Panchayat, Vandithavalam P.O. for constructing the proposed buildings for the Hospital and the College. In this



regard, the said authority permitted the 11<sup>th</sup> Respondent to go ahead with the construction of the building and certified that the Building Regulation

Act and Rules have not been enforced in Grama Panchayat and thus, there is no need to obtain permission required for constructing of this building except that the construction should be made bearing 3 meters away from the border public roads. The said certificate as issued on 29.08.2001 is attached herewith as **ANNEXURE – I**. Further, the said authority also provided the 11<sup>th</sup> Respondent with a No-Objection Certificate dated 31.05.2005 (attached as **ANNEXURE - II**) certifying that the Building Regulation Act and Rules has not been enforced in the subject Grama Panchayat and hence the permission for construction of the building is not required except the condition that the construction should be made bearing 3 meters away from the border of the public roads.

6. It is submitted that, at the time of establishing the Hospital early in the year 2001 and the College in the year late 2005, the Perumatty Grama Panchayat had jurisdiction over the subject land and on applying for approval to permit the construction of the buildings, as stated above, it was certified that the Building Regulation Act and Rules were not applicable as they were not enforced at that Grama Panchayat at the time of taking permission. Further, there was no requirement for obtaining Environmental Clearance at that point in time as the authorities while seeking approval to construct the said building never sought for the same. That being the case, the 11<sup>th</sup> Respondent could not be harassed at this stage for taking requisite approvals such as EC as the same was not in mandate at the time of construction of the Medical College and Hospital.

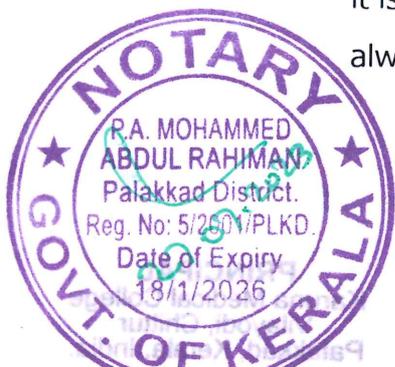
7. It is further submitted that it can be clearly seen from the above that all the averments made by the Applicant in his Application were incorrect and baseless as everything was related only to obtaining an Environment Clearance. However, the same was not necessary or required in this instance. Furthermore, the 11<sup>th</sup> Respondent had also obtained the



*Hasanul Basha*  
**PRINCIPAL**  
 Karuna Medical College  
 Vilayodi, Chittur  
 Palakkad, Kerala, India.

Integrated Consent to Operate from the Kerala State Pollution Control Board dated 27.04.2022 (attached as **ANNEXURE No. III**) which was valid up to 30.06.2023. Now, on its expiry, the 11<sup>th</sup> Respondent, on 04.07.2023 has applied for the renewal of the Consent to Operate (attached as **ANNEXURE No. 4**) and the same is pending on the file of the 4<sup>th</sup> Respondent.

8. Subsequently, on 27.02.2023, the Kerala University of Health Sciences has given a University Affiliation Order granting the continuation of Provisional Affiliation to Karuna Medical College for the academic year 2022-2023 for conducting the MBBS Course with an annual intake of 100 students. It is submitted that the 11<sup>th</sup> Respondent had periodically renewed its licenses and registrations as stipulated by the Medical Council of India. This proves the fact that the 11<sup>th</sup> Respondent is running the Medical College as per the guidelines and complying with the relevant laws and therefore this Respondent cannot be harassed by unnecessary litigation by the Applicant.
9. Indian Medical Association Goes Ecofriendly (IMAGE) is undertaking Bio-Medical Waste treatment on behalf of the Medical College. It is further submitted that a sewage treatment plant with Ultra Filtration with a capacity of 200 KLD to treat the wastewater generated was also installed in our college. This showcases the genuine care and efforts taken by this Respondent towards Environmental laws and Regulations.
10. It is respectfully submitted that the 11<sup>th</sup> Respondent herein are vigilant and duty-bound to follow the rules and regulations as mandated by law and they are unnecessarily dragged into this Litigation by the Applicant. It is further submitted that the entire basis of the Application filed by the Applicant before this Hon'ble Tribunal is that the Respondents have not obtained Environmental Clearance. However, as it can be clearly seen from the above it is not required in the instant case and moreover, the 11<sup>th</sup> Respondent had always been diligent and made sure that there is no harm caused towards



*Hasim Bani*  
**PRINCIPAL**  
 Karuna Medical College  
 Vilayodi, Chittur  
 Palakkad, Kerala, India.

the environment and that all the necessary approvals in this regard are obtained in a timely manner.

11. It is submitted that the Applicant herein has approached this Hon'ble Tribunal with the sole intention to harass the 11<sup>th</sup> Respondent and tarnish its reputation. It is further submitted that this Application is liable to be dismissed as the Applicant has approached this Hon'ble Tribunal with mere conjectures and surmises. The entire Application is based on an RTI Application filed by the Applicant, and without ascertaining other pertinent facts, a baseless Application has been filed by this Applicant. This Application is a clear abuse of the process of law filled with false motives and therefore ought to be dismissed with costs.

In light of the above submission, it is humbly prayed this Hon'ble Tribunal may be pleased to dismiss the above Original Application with exemplary costs and pass such further order or orders as this Hon'ble Tribunal deems fit and proper in the circumstances and thus render justice.

Dated at this the day of July, 2023

Solemnly affirmed at

on this the <sup>27<sup>th</sup></sup> day of July, 2023 and signed his name in my presence

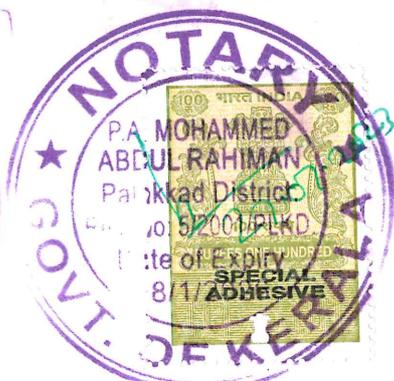
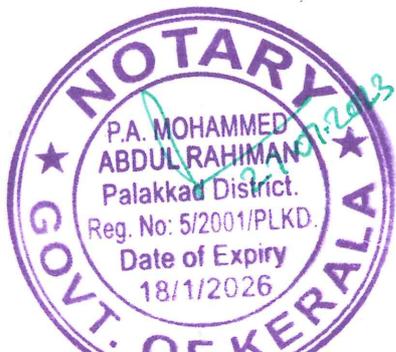
*P.A. Mohammed Abdul Rahiman*  
27.07.2023

**P.A. Mohammed Abdul Rahiman**  
**Advocate & Notary**  
**Palakkad**



*Lasani Kumalini*  
**PRINCIPAL**  
**Karuna Medical College**  
**Vilayodi, Chittur**  
**Palakkad, Kerala, India.**

BEFORE ME



CERTIFICATE

A2-6/99

Perumatty Grama Panchayat  
Vandithavalam PO

29.8.2001

Certified that the Building Regulation Act and Rules has not been enforced in this Grama Panchayat. Hence, the permission for construction of this building is not required except the condition that the construction should be made bearing 3 meters away from the border of the public roads.

This certificate issued for obtaining loan from

  
Special Grade Secretary  
Perumatty Grama Panchayat



P. V. Hassan  
managing Trusty cum chairman  
S. D. A. Trust (Regd)  
melamuri, Palakkad

B<sub>1</sub> - 13/04 (834)

7

Annexure- II

O/o the perumatty Grama  
panchayat,  
Vandithavalam,  
Dt: 31.9.2005.

No-objection Certificate

Certified that the building regulation Act and rules has not been enforced in this Grama panchayat. Hence, the permission for construction of the building is not required except the condition that the construction should be made bearing 3 meters away from the boarder of the public roads.

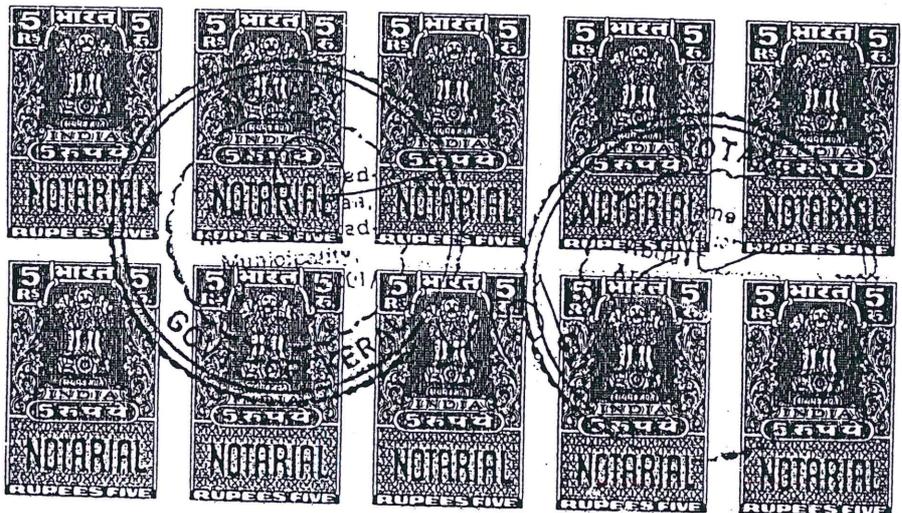


~~Special Grade Secretary  
Perumatty Grama Panchayat~~

To

Managing Trustee cum chairman,  
Safe Development Alms Trust,  
Melamusi, palakkad.

*M. L. Mohammed Abdul Rahman*  
**M. L. Mohammed Abdul Rahman**  
Advocate & Notary  
PALAKKAD.





**KERALA STATE POLLUTION CONTROL BOARD**

FILE NO. :PCB/HO/PLKD/CTO/01/08

Date of issue :27/04/2022

**INTEGRATED CONSENT TO OPERATE - RENEWAL**

Consent No : PCB/HO/PLKD/ICO-R/03/2022

Valid upto 30.06.2023

Ref : Consent No. PCB/HO/PLKD/ICO/02/2011 dated 10.03.2011 Valid upto 30.06.2012

The 'Integrated Consent to Operate' issued as per reference above to M/s .KARUNA MEDICAL COLLEGE HOSPITAL, VILAYODI P.O, CHITTUR, PALAKKAD-678103, is hereby renewed up to 30/06/2023 and issued to M/s .KARUNA MEDICAL COLLEGE HOSPITAL VILAYODI P.O, CHITTUR, PALAKKAD-678103. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

**I. GENERAL**

S.No.	Items	Description
1	Capital Investment	Rs.6772.05 lakh
2	Annual Fee	Rs.2,25,500/-
3	Fee remitted	Rs.15,49,833/-
4	Category	Red
5	Activity	Hospital with 450 IP beds
6	Validity	30.06.2023
7	Bio-medical waste (category and quantity)	Human anatomical waste(Yellow)-500 kg/year, Waste sharps(White)-250 kg/year, Discarded medicine(Yellow)-40 kg/year, Soiled waste(Yellow)-400 kg/year

**II. Stack-Details**

Stack No.	Source of Emission	Emission Rate(Nm <sup>3</sup> /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	
250 KVA D.G set (2 nos)	250 KVA D.G set			3	Acoustic enclosure

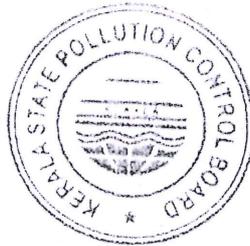
### III. CONDITIONS

1. For the renewal of the consent, application in the prescribed format shall be submitted to the Board through online web portal, in the second month before the expiry of the consent. Late application shall be accepted only with fine as applicable.
2. Annual report in connection with Bio-Medical Waste Management Rules, 2016 shall be submitted to the Board before 30th June of every year in Form IV.
3. Approved Outlet location is attached herewith.
4. Sewage Treatment Plant (STP) with the following units shall be functional at all times during the operation of the facility;  
Septic tank, Equalization tank, Grit chamber, Oil trap, Intermediate collection tank with disinfection facility for lab effluent, Anaerobic reactor, MBBR, Secondary settling tank, Filter feed tank, Pressure sand filter, Disinfection, Activated carbon filter, Treated water storage tank.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :27/04/2022

A B Pradeep Kumar  
Digitally signed by A B Pradeep  
Kumar  
Date: 2022.04.28 12:01:08 +05'30'  
SIGNATURE & SEAL OF ISSUING AUTHORITY  
CHAIRMAN



To  
KARUNA MEDICAL COLLEGE HOSPITAL,  
VILAYODI P.O,  
CHITTUR,  
PALAKKAD-678103.

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to [krocmmms.nic.in](http://krocmmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



# KARUNA MEDICAL COLLEGE

Karuna Institute of Medical Sciences

Post Vilayodi, Chittur, Palakkad 678 103

Ph. : 04923 221050, 221060 Mob: 9961150000 Fax : 04923 221794

E mail : karunamedicalcollege@gmail.com

NO.KMC/KSPCB/07-2022/07

DT.04.07.2023

From

Managing Trustee Cum Chairman  
Karuna Medical College,  
Vilayodi, chittur, Palakkad.

To

The Environmental Engineer,  
Kerala State pollution Control Board.  
District office, Palakkad.

Sir,

Sub:- Karuna Medical College Hospital- consent to operate Waste Water Treatment plant –  
Requested Permission –reg

Ref:- Consent No.PCB/HO/PLKD/ICO/02/2011

I Submit herewith the application for obtaining consent to operate /Authorisation Waste water treatment Plant at Karuna Medical College Campus for treating the waste water coming from the different operational sources as the part of hospital and medical college functioning .The above said project has got renewal of consent upto 30.06.2023. This application is submitted along with following enclosures for obtaining permission from 1.07.2023. This investment of the above said project is **Rs.67,72,95,148** (Rupees sixty seven crore seventy two lacks ninety five thousand one hundred and forty eight only) as per the audit balance sheet.

I request that necessary permission may please be granted at the earliest

Thanking you.

Managing Trustee Cum Chairman  
Karuna Safe Development Alms Trust  
Vilayodi, Chittur, Palakkad.  
Vilayodi, Chittur, Palakkad.

Yours faithfully,

for another  
5400



# KERALA STATE POLLUTION CONTROL BOARD

## Online Application Receipt

Date : 30-06-2023

Site - keralapcbonline.com

Phoenix Login ID : 9447176762

User ID

PW - Nine@2023

Your application has been successfully submitted in the PHOENIX portal of the Kerala State Pollution Control Board with details below :

1. Application number : 10035384
2. Application for : ICO Consent
3. Industry Name : KARUNA MEDICAL COLLEGE HOSPITAL
4. Category : RED
5. Industry Type : Health-care Establishment (as defined in BMW Rules) having incinerator irrespective of waste generation (or) having total waste water generation 100 KLD and above
6. Scale of Industry : Large
7. Month and Year Of Commissioning : January & 2006
8. Gross Fixed Capital Investment including cost of Land, Building, Plant & Machinery without Depreciation (Rs in Lakhs) : 6772.05
9. Cost of Land (Rs in Lakhs) : 39.0
10. Cost of Building (Rs in Lakhs) : 5705.87
11. Cost of Plant & Machinery : 1027.18
12. Fee Details: Amount : 1.0
- Receipt no. : 6216185201
13. Registered Address : VILAYODI P.O, CHITTUR, PALAKKAD
14. Pin : 678103
15. Village : Perumatti
16. Survey No. : 184,185/2,186/2,187/1,2,3,188/1,3,4,189/6,190/2,3,190/3-2,202/4,203/1,2,204/2-1,2-2,205/1,2,3,4
17. District : PALAKKAD
18. Taluk : Chittur
19. Phone Number : 9447176762
20. E-mail Address : karunamedicalcollege@gmail.com
21. Occupier Name and address : P.V MOHAMED HARIF
22. Designation of Occupier : CHAIRMAN
23. Office Address : VILAYODI P.O, CHITTUR, PALAKKAD

DD - Kerala State -  
Pollution Control -  
Board.

24. Pin : 678103

25. District : PALAKKAD

26. Phone Number :

27. Mobile No : 9447176762

28. E-mail Address :

1. karunamedicalcollege@gmail.com

**This document is a receipt of submission of application ONLY and does not mean that Consent/Authorizatio/Registration is issued.Please login to the website [www.kerlapcbonline.com](http://www.kerlapcbonline.com) using your user id to check the status of the application.**

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# INDIAN MEDICAL ASSOCIATION GOES ECOFRIENDLY

## IMAGE ADMINISTRATIVE OFFICE

IMA State Headquarters, Anayara P.O., Thiruvananthapuram - 695029

Ph: 0471-2742211, 0471-2741188 Mob : 96569 93339 E-mail : imageimaksbtvm@gmail.com Website : www.imageima.org



BL 0060

### IMAGE COMMON BIOMEDICAL WASTE TREATMENT FACILITY - CBWTF

(Behind Gramalekshmi Mudralayam, Manthuruthy, Kanjikode West, Palakkad - 678623)

**Dr. SULPHI N.**  
State President, IMA KSB

**Dr. SAMUEL KOSHY**  
Imm. Past State President, IMA KSB

**Dr. JOSEPH BENAVENT**  
State Secretary, IMA KSB

**Dr. SHIMMY PAULOSE**  
State Treasurer, IMA KSB

**Dr. ABRAHAM VARGHESE**  
Chairman, IMAGE

**Dr. P. RAJAGOPALAN NAIR**  
Vice Chairman, IMAGE

**Dr. SHARAFUDHEEN K.P.**  
Secretary, IMAGE

**Dr. P.V. KRISHNAKUMAR**  
Treasurer, IMAGE

#### JOINT SECRETARIES, IMAGE

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North Zone **Dr. SAJEEV KUMAR P.**  
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Mid Zone **Dr. HANEESH M.**  
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South Zone **Dr. RAMARAJU P.**  
drpramaraju@yahoo.in 9447124944

#### DISTRICT REPRESENTATIVES

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**Kollam**  
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**Pathanamthitta**  
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**Alappuzha**  
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**Kottayam**  
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**Idukki**  
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**Ernakulam**  
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**Thrissur**  
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**Palakkad**  
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**Malappuram**  
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rajeshpariyaran@gmail.com 9745510188

**Kozhikode**  
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ankorthodoc@gmail.com 9495188347

**Wayanad**  
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**Kannur**  
**Dr. BENNET CHACKO**  
bennetchacko@gmail.com 9446296377

**Kasaragod**  
**Dr. KISHOR KUMAR T.**  
tpndvkishor@gmail.com 9447469665

IMAGE/Adm/BL/PL/77070/22-23

Thiruvananthapuram  
23.12.2022

To,

**PKD.0050**

The Secretary

**Karuna Medical College Hospital**

5/391, Chittur Vilayodi Post

Palakkad

Phone: 04923 221050, Mobile: 9544590110

Dear Sir

Sub: Facility Modification of the Healthcare Institution - Intimation reg.

Ref: 1. Your Request for Bed strength Reduction received dated 27.09.22

2. Your payment through RTGS received dated 20.09.2022

I thankfully acknowledge the receipt of the amount of Rs.12,86,103/- remitted online dated 20.09.2022 towards the additional affiliation fee for the additional 450 beds for Rs.6,75,000/- & the balance amount of Rs.6,11,103/- towards the monthly operational service charges. The official receipt for the same is enclosed herewith. Accordingly, the bed strength of your HCE is enhanced to 500 only for Certificate purposes.

Please note that considering your request referred 1<sup>st</sup> cited above, the bed strength of your healthcare institution is retained as 250 beds w.e.f Sep 2022 to levy operational cost for the disposal of biomedical waste. The operational service charges for the Biomedical Waste Management Services will be **Rs.6.35 per bed per day for 250 beds [12% GST Extra]** and this should be remitted before the 10<sup>th</sup> of every month, failing which a fine will be imposed as stated in "Clause 22" of the terms and conditions of IMAGE.

Yours sincerely,



Dr. Sharafudheen. K.P  
Secretary, IMAGE, IMA, KSB

**Copy to:-** Dr. Rasitha Gireesh, District Representative IMAGE, Palakkad

Mr. T. Jayaraj, General Manager, G.J. M. [India] Pvt. Ltd., PKD

Empowering youth... Embracing Science...

Manager Administration : 80783 36666, Manager Operation : 94459 98922

Billing Section : 98476 62226, Reception : 0471 - 2741188, 2742211, Front Office Mobile : 96569 93339

E-mail: imageimaksbtvm@gmail.com Website: imageima.org

**IMAGE - The Panacea for all Biomedical Waste**


**INDIAN MEDICAL ASSOCIATION GOES ECOFRIENDLY**

ADMINISTRATIVE OFFICE, IMA STATE HEADQUARTERS  
 ANAYARA.P.O., THIRUVANANTHAPURAM-695 029  
 Asst. Admin. Officer : 81389 99960, Billing Section : 9847662226  
 Reception : 0471-2741188, 2742211, Front Office : 96569 93339  
 E-mail : imageimaksbvm@gmail.com, accounts@imageimaksb.com  
 Website : imageima.org Customer portal : customer.imaimage.biz



No. : RPT/626555

**RECEIPT**

Date: 20-09-2022

**Particulars**
**Amount**
**Account :**

Karuna Medical College Hospital,  
 The Secretary  
 Karuna Medical College Hospital,5/391,Chittur, Palakkad,Kerala,India,000000  
 Te1: 04923221050,4923221060,  
 karunamedicalcollegehospital@gmail.com

**1,286,103.00**

[Amount Received for the additional off. fee for the additional  
 450 beds; and the monthly operational service charges]

**Through :**

Payment mode	Reference No	Bank	Applied Amount	
Online		SIB NEW A/C No: 0236073000050584	1286103.00	<b>1,286,103.00</b>

**Amount In Words :**
**INR** Twelve Lakh Eighty Six Thousand One Hundred and Three only

**Secretary IMAGE IMA KSB**

Computer Generated. Signature Not Required

IMAGE - The Panacea for all Biomedical Waste



**KERALA STATE POLLUTION CONTROL BOARD**

FILE NO. :PCB/HO/PLKD/CTO/01/08

Date of issue :27/04/2022 .

**INTEGRATED CONSENT TO OPERATE - RENEWAL**

Consent No : PCB/HO/PLKD/ICO-R/03/2022

Valid upto 30.06.2023

Ref : Consent No. PCB/HO/PLKD/ICO/02/2011 dated 10.03.2011 Valid upto 30.06.2012

The ' Integrated Consent to Operate' issued as per reference above to M/s .KARUNA MEDICAL COLLEGE HOSPITAL, VILAYODI P.O, CHITTUR, PALAKKAD-678103, is hereby renewed up to 30/06/2023 and issued to M/s .KARUNA MEDICAL COLLEGE HOSPITAL VILAYODI P.O, CHITTUR, PALAKKAD-678103. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

**I. GENERAL**

S.No.	Items	Description
1	Capital Investment	Rs.6772.05 lakh
2	Annual Fee	Rs.2,25,500/-
3	Fee remitted	Rs.15,49,833/-
4	Category	Red
5	Activity	Hospital with 450 IP beds
6	Validity	30.06.2023
7	Bio-medical waste (category and quantity)	Human anatomical waste(Yellow)-500 kg/year, Waste sharps(White)-250 kg/year, Discarded medicine(Yellow)-40 kg/year, Soiled waste(Yellow)-400 kg/year

**II. Stack Details**

Stack No.	Source of Emission	Emission Rate(Nm <sup>3</sup> /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	
250 KVA D.G set (2 nos)	250 KVA D.G set			3	Acoustic enclosure

### III. CONDITIONS

1. For the renewal of the consent, application in the prescribed format shall be submitted to the Board through online web portal, in the second month before the expiry of the consent. Late application shall be accepted only with fine as applicable.
2. Annual report in connection with Bio-Medical Waste Management Rules, 2016 shall be submitted to the Board before 30th June of every year in Form IV.
3. Approved Outlet location is attached herewith.
4. Sewage Treatment Plant (STP) with the following units shall be functional at all times during the operation of the facility;  
Septic tank, Equalization tank, Grit chamber, Oil trap, Intermediate collection tank with disinfection facility for lab effluent, Anaerobic reactor, MBBR, Secondary settling tank, Filter feed tank, Pressure sand filter, Disinfection, Activated carbon filter, Treated water storage tank.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :27/04/2022

A B Pradeep Kumar

Digitally signed by A B Pradeep  
Kumar  
Date: 2022.04.28 12:01:08 +05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY  
CHAIRMAN



To  
KARUNA MEDICAL COLLEGE HOSPITAL,  
VILAYODI P.O,  
CHITTUR,  
PALAKKAD-678103.

1. This digitally signed document is legally valid as per the Information Technology Act 2000





കേരളം കേരल KERALA

DZ 205362

സത്യവാങ്മൂലം

01. 07. 2023 തീയതി കോയമ്പത്തൂർ നോർത്ത് താലൂക്കിൽ ടാറ്റാബാദ് വില്ലേജിൽ OLD NO 6, NEW NO 3 വീട്ടിൽ പി. വി ഹസ്സൻ എന്നയാളുടെ മകൻ ശ്രീ മുഹമ്മദ് ഹാരിഫ് പരിസ്ഥിതി മലിനീകരണ നിയന്ത്രണ ബോർഡ്, ഇടുക്കി ജില്ലാ ഓഫീസ്, തൊടുപുഴ മുൻപാകെ സമർപ്പിക്കുന്ന സത്യവാങ് മൂലം.

എന്റെ പേരിൽ (മാനേജിങ് ട്രസ്റ്റി കം ചെയർമാൻ കരുണ മെഡിക്കൽ കോളേജ് ആൻഡ് ഹോസ്പിറ്റൽ ) പെരുമാട്ടി വില്ലേജിൽ ചിറ്റൂർ താലൂക്കിൽ പാലക്കാട് ജില്ലയിൽ 184, 185/2, 186/2, 187/1, 2, 3, 188/1, 3, 4, 189/6, 190/2, 3, 190/3-2, 202/4, 203/1, 2, 204/2-1, 2-2, 205/1234 സർവ്വേ നമ്പറിൽ കരുണ മെഡിക്കൽ കോളേജ് ആൻഡ് ഹോസ്പിറ്റൽ എന്ന പേരിൽ പ്രവർത്തിക്കുന്ന ആശുപത്രിക്ക് മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നും 27/04/2022 തീയതി പ്രകാരം consent NO : PCB /HO /PLKD /ICO-R /03/2022 നമ്പർ പ്രവർത്തനാനുമതി ലഭിച്ചിട്ടുള്ളതാകുന്നു. ടി അനുമതിപത്രത്തിന്റെ കാലാവധി 30/06/2023 ന് തീർന്നു. അനുമതി പത്രപ്രകാരമുള്ള മൂലധനനിക്ഷേപത്തിലോ ആശുപത്രി Equipments ലോ ഒരു മാറ്റവും വന്നിട്ടില്ല.

നിലവിൽ ടി ആശുപത്രിയിൽ. 500 എണ്ണം ബെഡുകളാണ് ഉള്ളത്. കൂടാതെ 1000 ward /icu /ലബോറട്ടറി എന്നീ സജ്ജീകരണങ്ങളുമുണ്ട്. ആശുപത്രിയിൽ നിന്നുള്ള ബയോമെഡിക്കൽ മാലിന്യങ്ങൾ വഴി നിർമ്മാർജ്ജനം ചെയ്യുന്നു.

Sl. No 49

Date

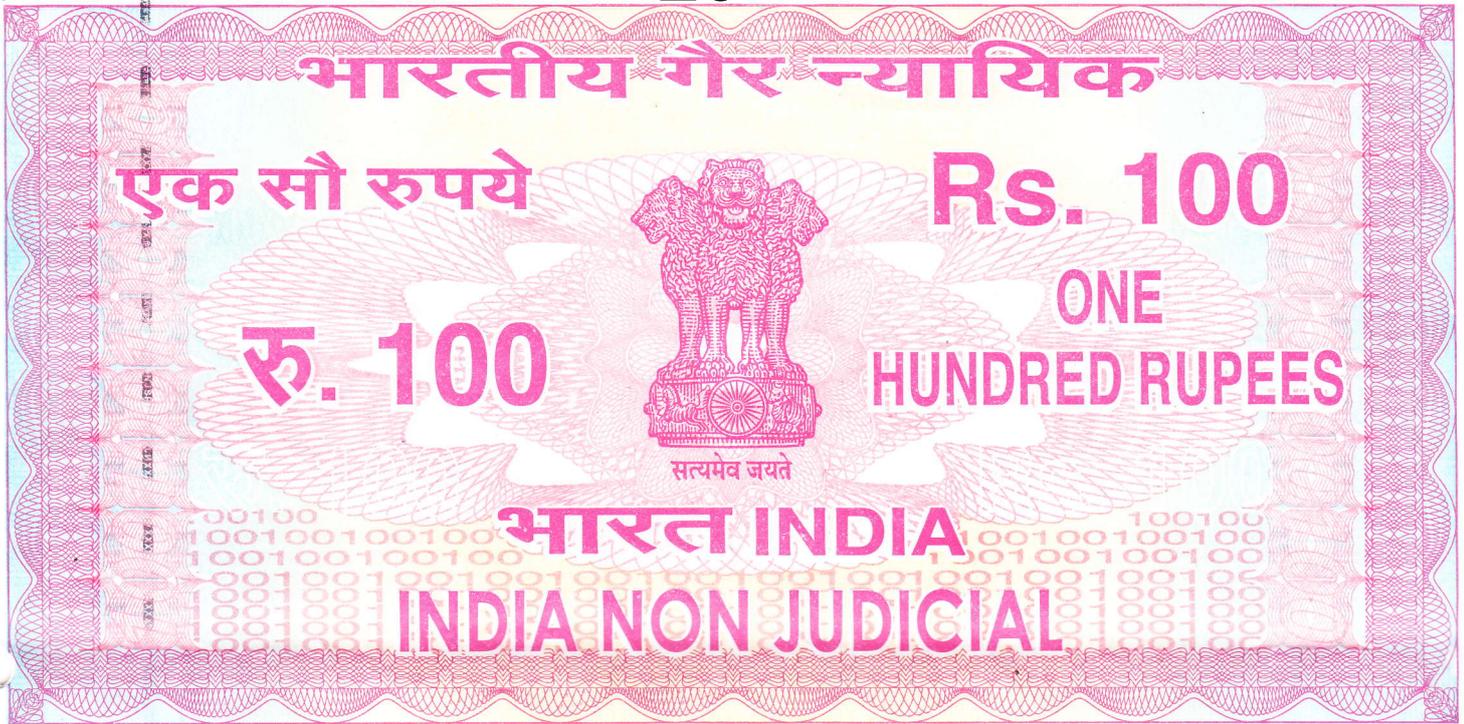
Place

Signature

Mohammed Haleef  
Kaduna medical college  
Vilayodu

MANOJ.R.  
MUNSIKEL COMAGE  
ACTING VENDOR  
CHITTUR





കേരളം കേരल KERALA

DZ 205363

ഈ സ്ഥാപനത്തിൽ നിന്നുള്ള ആശുപത്രി മാലിന്യങ്ങൾ മറ്റ് മാലിന്യങ്ങളുമായി ഇടകലർത്തുകയോ മറ്റ് സ്ഥലങ്ങളിൽ നിക്ഷേപിക്കുകയോ ചെയ്യുന്നതല്ല. മലിനജലം സംസ്കരിക്കുന്നതിന് നിലവിലുള്ളസംവിധാനങ്ങളായ സെപ്റ്റിക് ടാങ്കും സോക്ക് പീറ്റും നിലനിർത്തിയിട്ടുണ്ട്. ആശുപത്രിയിൽ നിന്നുള്ള മലിനജലം യാഥാർത്ഥ്യത്തിലും പൊതുഓടയിലേക്കോ ഒഴുക്കുന്നില്ല.

ബോർഡിൽ നിന്നും നൽകുന്ന അനുമതി പത്രത്തിലെ നിബന്ധനകളെല്ലാം പാലിച്ചു മാത്രമേ ടി ആശുപത്രി നടത്തുകയുള്ളൂ. കൂടാതെ ബോർഡ് കാലാകാലങ്ങളിൽ പുറപ്പെടുവിക്കുന്ന മലിനീകരണ നിയന്ത്രണ നിയമങ്ങളും നിർദ്ദേശങ്ങളും കർശനമായി സ്ഥാപനത്തിൽ പ്രാവർത്തികമാക്കുകയും ചെയ്യും. ഈ സത്യവാങ്മൂലത്തിൽ പറഞ്ഞിരിക്കുന്ന വസ്തുതകൾ എന്റെ അറിവിലും ബോധ്യത്തിലും സത്യമാകുന്നു. ഇതിൽനിന്നും വിരുദ്ധമായി കാണപ്പെടുന്നപക്ഷം ബോർഡ് സ്വീകരിക്കുന്ന നിയമനടപടികൾക്ക് വിധേയനാകുന്നതാണെന്ന് എനിക്ക് ഉത്തമ ബോധ്യമുള്ളതാണ്.

സ്ഥലം  
SI.No: 10489  
തീയതി  
Date: 08/02/23  
Value: 100  
To: Mohammed Isheef

Kaluna medical college  
Vijayod.

MANOJ.R.  
MUNSIFF COURT  
ACTING VENDOR  
CHITTUR

ഒപ്പ്



**AFFIDAVIT**

1. Affidavit submitted before the Environment Pollution Control Board, District Office Idukki, Thoduppuzha on the first day of July, Two Thousand Twenty-Three (01.07.2023) by Muhammed Harif, son of P.V. Hassan, residing at New No. 3, Old No. 6, Tatabad Village, Coimbatore North Taluk.

2. I am the Managing Trustee cum Chairman of Karuna Medical College and Hospital. The aforesaid Karuna Medical College and Hospital comprised in Survey No. 184, 185/2, 186/2, 187/1, 2, 3, 188/1,3,4, 189/6, 190/2, 3, 190/3-2, 202/4, 203/1,2, 204/2-1, 2-2, 205/1234 of Perumatti Village, Chittoor Taluk, Palakkad District has received the Sanction letter from the Environment Pollution Control Board vide Consent No. PCB/HO/PLKD/ICO-R/03/2022 dated 27/04/2022. The said sanction had expired on 30/06/2023. There are no changes in the basic investment and hospital equipment which were mentioned in the sanction letter.

3. At present there are 500 beds in the hospital. Apart from that there are 49 wards/ICU and laboratory facilities in the hospital. The bio-medical waste from the hospital is being disposed through KEIL/IMAGE.

4. The hospital waste from this institution is not being mixed with any other kind of waste and is not disposed at other places. Existing systems of septic tank and soak pit are maintained for wastewater treatment. The wastewater from the hospital is not being disposed into public canals.

5. The hospital will function only in accordance with all the terms and conditions mentioned in the sanction letter. Apart from that it is undertaken that the hospital shall comply all pollution control laws and regulations which may be issued by the Pollution Control Board in the future. All the facts stated above are true to the best of my knowledge. I am aware of the fact that I am bound by any legal actions that may be taken by the board if found otherwise.

Place:

Sign

Date:

True translated copy

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION NO.  
188 OF 2021**

**BETWEEN:**

S. SAKTHIVEL

...APPLICANT

**AND**

Ministry of Environment, Forest &  
Climate Change & 16 Ors.

...RESPONDENTS

**COUNTER FILED BY 11<sup>th</sup>  
RESPONDENT ALONG WITH  
DOCUMENTS**

M/S. K. GOWTHAM KUMAR (M/S.  
1405/2007)

BALAJI A.P. (M/S. 1757/2020)

SANJAY N. GANDHI (M/S. 3480/2021)

VIJITH A.N. (MS. 4143/2022)

MADHUHARANJANI P. (MS. 6210/2022)

SAUGHANTHIKA A.S. (MS. 4090/2022)

**COUNSEL FOR 11<sup>th</sup> RESPONDENT  
8220581176**